

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.208
IB- 2435/ (ND)/2019

IN THE MATTER OF:
Shri Vathsan Rammurthy
Vs.
INOX FMCG Pvt. Ltd.

....APPLICANT
....RESPONDENT

SECTION
U/s 9 IBC code 2016

Order delivered on 25.02.2020

CORAM:
CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)

PRESENT:
For the Applicant : Mr. Manu Yadav, Advocate
For the Respondent : Mr. P. Karthik Advocate along with AR Ms. Poonam Anand
For the Intervener :

ORDER

Counsels for both sides are present. As seen from the Order dated 21st January, 2020, time was granted to the Corporate Debtor for filing reply. However, no reply has been filed. Last and final opportunity is given for filing reply, failing which, right to file reply shall stand forfeited.

List on 19.3.2020.

Surjit


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)